

$$\begin{pmatrix} 1 \\ 0 \\ 0 \\ 0 \\ 0 \\ 0 \end{pmatrix}$$

Fixed for A-14
on 28/9/94
for Dy. Registrar

Dated: 26/9/94.

Applicant is present in person. Notice before admission returnable on 11/11/94

26/3/20

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(K. D. Saka)
MCA

(M. S. Deshpande)
V/c.

11/11/96.

Notices are issued
to Respondents on
2-8-9-94

10

Applicant by Shri V-V-Joshi.

Respondent by Shri Suresh Kumar

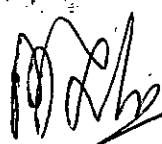
The applicants Counsel states that he has filed an appeal on the Interim Order dt. 1/9/94 and that appeal is also pending. His contention is that he had also been given a warning and that rejection of warning together have resulted into double jeopardy.

(2)

This is a ^{pure} ~~case~~ which may
be raised before the
Appropriate Authority. ~~The only~~
~~direction we need make~~
~~in the application is that~~
~~the Appropriate Authority.~~
The only direction we need
make in the application
is that the Appropriate
Authority should decide the
matter within 3 months
of the communication of
this order. With this
direction, this OA is
dismissed.

Order/Judgement despatched
to Applicant/Respondent (s)
on 28/11/99

1/12/99


(P.P. Srivastava)
M(A)


(M.S. Deshpande)
V.C.